

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, ALLAHABAD**

REGIONAL BENCH : COURT NO.I

Excise Appeal No.70235 of 2016

(Arising out of Order-in-Original No.ALD/EXCUS/000/MP(Dem-89) 71 of 2015 dated 28.12.2015 passed by Commissioner, Central Excise & Service Tax, Allahabad.)

Shri Jagat Kishore, Partner

(M/s.Sugandhi Snuff King,
5A, 15/147, Mawaiyya, Ashapur,
Varanasi (U.P.))

...Appellant

VERSUS

Commr. of Customs, Central Excise & Service Tax, Allahabad

.....Respondent

(38, M.G. Marg, Civil Lines,
Allahabad, Uttar Pradesh)

APPEARANCE

S/Shri Nishant Mishra (Advocate), Abhinav Mehrotra (Advocate) & Ankur Agarwal (Advocate) for the Appellant (s)

Shri Mohd. Altaf (Asstt.Commr.) (A.R.) for the Revenue

CORAM:

HON'BLE MRS. ARCHANA WADHWA, MEMBER(JUDICIAL)

HON'BLE SHRI ANIL G. SHAKKARWAR, MEMBER(TECHNICAL)

DATE OF HEARING : 25 April 2019
DATE OF DECISION : 4 July 2019s

The Excise Appeal No.70235 of 2016 is allowed. For order, see order of date in Excise Appeal No.70232 of 2016.

SD/
(ARCHANA WADHWA)
MEMBER (JUDICIAL)

SD/
(ANIL G. SHAKKARWAR)
MEMBER(TECHNICAL)